

the procedures followed, the procedures are suitably modified to remove scope for irregularities and malpractices.

(iii) Likewise, checks have been intensified by the Commercial and Vigilance wings of the railways, anti-fraud squad, Government Railway Police, etc., to curb the activities of anti-social elements and railway staff indulging in malpractices in reservation of berths and seats. Since many of the irregularities in reservation area stem from the difference between demand and supply, endeavours have been made to reduce the gap between demand and supply by introducing new trains, augmenting the loads of existing trains, extending their runs, increasing the frequency of weekly/biweekly trains and running holiday specials on important routes within the resources available, to clear the rush of traffic. In addition, several steps have been taken to render better and more satisfactory service to the travelling public by way of streamlining the reservation procedures and arrangements like opening additional booking windows, reservation counters and extending working hours of reservation offices etc.

**Amount sanctioned for repairing the damages caused to National Highways in Orissa**

2286. SHRI RASABEHARI BEHERA: Will the Minister of SHIPPING AND TRANSPORT be pleased to refer to the reply given to Unstarred Question No. 1445 on the 27th November, 1980 regarding damages caused to National Highways in Orissa by floods and state the amount which Union Government have sanctioned for repairing the damages and to reconstruct the National Highways in Orissa?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): Flood damage repair and special repair estimates aggregating to Rs. 23.73 lakhs have so far been sanctioned in respect of damages caused by floods to the National Highways in Orissa in September, 1980. Against these sanctions, Rs. 11.44 lakhs have so far been released. Meanwhile, more estimates for flood damage repair works, recently received from the State, are being processed. Further releases against these would be made as and when works are sanctioned.

**Ban on screening of certain films abroad**

2287. SHRI K. M. MADHUKAR:  
PROF. RUP CHAND PAL:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that three films one by Mani Kaul and other two by Loksen Lalwani have been banned by the External Affairs Ministry for screening abroad;

(b) if so, the names and themes of these films; and

(c) reasons for banning the same?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) No Sir. The Ministry of External Affairs has only informed the Films Division that it would not be possible to utilise these films for official external publicity purposes since they would project India in a negative light to foreign audiences.

(b) and (c). Do not arise.

**Ring Railway in Delhi**

2288. SHRI D. P. JADEJA: Will the Minister of RAILWAYS be pleased to state:

(a) the progress made in regard to construction of Ring Railway line in Delhi;

(b) whether the survey has been conducted;